

Notes of the Registry

Orders of the Tribunal

Order dated: 27.9.05

Heard M.As. 380/05 and 381/05, arising out of this O.A., filed by the Petitioner seeking recall of our order dated 5.1.05 passed in the O.A. He has also filed explanation for the delay caused in approaching this Tribunal.

Having heard the Ld. Counsel for the applicant and also the Ld. Additional Standing Counsel, prayer for restoration is allowed and the matter is restored to file.

Accordingly, M.A.Nos. 380/05 and 381/05 are disposed of.

This O.A. has been filed by the applicant who is working as GDS BPM, Sasanga, has submitted an application before the Director, Postal Services, Orissa Circle, Bhubaneswar (Respondent No.1) seeking transfer from Saranga B.O. to Ratapat B.O. in public interest.

After hearing the Ld. Counsels for the parties, it would suffice at the admission stage if Respondent No.1 is directed to dispose of the representation dated 22.11.04 filed by the applicant with a reasoned order. We order accordingly.

A copy of this order be sent to Respondent No.1 for further necessary action. He shall pass necessary order on the representation dated 22.11.04 within a period of 90 days from the date of receipt of the copy of this order.

A copy of this order may be sent, with the copy to be treated of O.A., as a part of the representation to Respondent No.1.

O.A. accordingly, disposed of.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 27.9.05

Copy of Order may
be given to both the Counsels.

S.O.C.T.

Handover copies of this order to the
Ld. Counsel appearing for the applicant and
to Mr. S.K.Patra, Ld. Additional Standing
Counsel; on whom a copy of this O.A. had
already been served.

Member (Judicial)

Partha
Vice-Chairman